

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TAQUITO LEASE OPERATORS PRIVATE LIMITED
 OPERATING IN LEASING OF ASSETS AT THANE, MAHARASHTRA
 (Under sub-regulation (1) of regulation 36A of the
 Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Taquito Lease Operators Private Limited CIN: U70103MH2012PTC231662 PAN: AAECT2696Q
2. Address of the registered office	Shop No. 56, 01st Floor, Krisha Arcade, building No. 11, Yashwant Shrusti Khaira, Boisar, Tal. Dist. Palghar. Boisar Palghar, Thane, Maharashtra - 401501
3. URL of website	-
4. Details of place where majority of fixed assets are located	The company is in business of leasing of retail store assets. For further details write an email to irp.taquitolease@gmail.com
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details write an email to irp.taquitolease@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For detailed EOI and eligibility criteria, please write an email to irp.taquitolease@gmail.com
10. Last date for receipt of expression of interest	07 February 2024
11. Date of issue of provisional list of prospective resolution applicants	17 February 2024
12. Last date for submission of objections to provisional list	22 February 2024
13. Date of issue of final list of prospective resolution applicants	03 March 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08 March 2024
15. Last date of submission of resolution plans	07 April 2024
16. Process email id to submit EOI	irp.taquitolease@gmail.com

Sd/-
 Prajakta Menezes
 Resolution Professional of Taquito Lease Operators Private Limited
 Registration No. IBBI/PA-001/IP-P01349/2018-2019/12016
 Authorization for Assignment valid till 27th November 2024
 Address: 106, 1st Floor, Kanakia Atrium 2, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093
 Email id: prajakta@prmllegal.in, irp.taquitolease@gmail.com

Date: 08.01.2024
 Place: Mumbai

Get prediction sitting at home with Palm Print Love, romance, sex, family relations, job, wealth, home happiness, house, education, marriage, children, luck, work, honor, sorrow, illness, etc.

R. R. Mishra Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press Whatsapp & Mobile 9820113194

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CHANGE OF NAME I HAVE CHANGED MY NAME FROM MOHSEN SHABIR HANAI SHAIKH TO MOHSEEN SHABIR HANAI AS PER ADHAR CARD. CL- 794

NOTE Collect the full copy of Newspaper for the submission in passport office.

CHANGE OF NAME I, DAISY BALA ALIAS DIASY BALAWO SUSHIL KUMAR, AGED 53 YEARS, RESIDING AT 56- F RISHI NAGAR LUDHIANA -141001. HAVE CHANGED MY NAME TO DAISY VIDYADIT DATED 19-12-2023 BEFORE NOTARY PUBLIC LUDHIANA, PUNJAB. CL- 120

I HAVE CHANGED MY NAME FROM SONAL HARJI DODIA TO SUGANDHA HARJI DODIA AS PER GOVT. OF MAHA. GAZETTE NO. (M-23267762). CL- 401

I HAVE CHANGED MY NAME FROM PRITAM NIRAJ MURLE TO PRITAM RAVIJI POTDUKHE, AS PER DOCUMENT. CL- 401 A

I HAVE CHANGED MY NAME FROM ANUSAYA BHUKUMAR DESAI AS PER GOVT. OF MAHA. GAZETTE NO. (M-23237594). CL- 511

I HAVE CHANGED MY NAME FROM PRADEEP BHUKU DASGOANKAR TO PRADEEP BHUKUMAR DESAI AS PER GOVT. OF MAHA. GAZETTE NO. (M-23262351). CL- 512

I HAVE CHANGED MY NAME FROM MISS TAKEKAR USHA DINKAR TO USHA PRASANNA RAOKAR AS PER MAHA. GOVT. AFFIDAVIT NO: 27AA 637390. CL- 513

I HAVE CHANGED MY NAME FROM ROHINI GANAPATRA SUPALI TO DISHA RAVINDRA MANGAIK AS PER DOCUMENTS. CL- 891

I HAVE CHANGED MY NAME FROM SHILA GULABRAO TORASE TO SHEELA NARAYAN DEVKAR AS PER DOCUMENTS. CL- 901

OSBI भारतीय स्टेट बैंक State Bank of India Mandvi Branch 75, Abdul Rehman Street, Mandvi, Mumbai-400003 AUCTION OF GOLD ORNAMENTS

MUMBAI SLUM IMPROVEMENT BOARD A REGIONAL UNIT OF (MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY.)

CORRIGENDUM This is with reference to the notice inviting 'e-tenders' of Mumbai Slum Improvement Board vide CPRO/A/674 published in the Free Press Journal dated 7/10/2023 on page no. 16; wherein please read the issuing officer at the bottom of the notice as 'Executive Engineer (East)' instead of 'Executive Engineer (City)'. Sd/- Executive Engineer (East), MSIB Board, Mumbai

DEMAND NOTICE Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL Home) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR TAQUTO LEASE OPERATORS PRIVATE LIMITED OPERATING IN LEASING OF ASSETS AT THANE, MAHARASHTRA (Under sub-regulation (4) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

CITY UNION BANK LIMITED Credit Recovery and Management Department Administrative Office: No.24-B, Gandhi Nagar, Kumbakonam - 612001. E-Mail id: crmd@cityunionbank.in, Phone: 0435-2432322, Fax: 0435-2431746

RE-TENDER-CUM-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002 The following property/ies mortgaged to City Union Bank Limited will be sold in Re-Tender-cum-Public-Auction by the Authorised Officer of the Bank, under Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002, under the SARFAESI Act, 2002, for recovery of a sum of Rs.15,47,628/- (Rupees Fifteen Lakh Forty Seven Thousand Six Hundred and Twenty Eight only) as on 04-01-2024 together with further interest to be charged from 05-01-2024 onwards, on their expenses and any other dues to the bank by the Borrowers / Guarantors No.11, Mr. Ganesh Haridas Hiwale, S/o. Mr. Haridas Hiwale, at Flat No.105, 1st Floor, B - Wing, Shri Siddhi CHSL, Behind Sagar Hotel, Village Golavali, Kalvan Shi R.D., Dombivli (East), Thane District - 421203. Also at, Mr. Ganesh Haridas Hiwale, S/o. Mr. Haridas Hiwale, No.2, Room No.9, Tulshiram Patilchawl, Dawdi Road, Golavali, Dombivli (East), Thane District - 421203. No.2) M/s. Auto Power Controls, at Flat No.1, B - Wing / 105, Shri Siddhi Society, Dombivli (East), Thane District - 421203. No.3) Mrs. Aswini Ganesh Hiwale, W/o. Mr. Ganesh Haridas Hiwale, at Flat No.105, 1st Floor, B - Wing, Shri Siddhi CHSL, Behind Sagar Hotel, Village Golavali, Kalvan Shi R.D., Dombivli (East), Thane District - 421203. Also at, Mrs. Aswini Ganesh Hiwale, W/o. Ganesh Haridas Hiwale, No.2, Room No.9 Tulshiram Patilchawl, Dawdi Road, Golavali, Dombivli (East), Thane District - 421203.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MT EDUCARE LIMITED OPERATING IN SERVICE INDUSTRY OF COACHING CENTRE IN AND AROUND MUMBAI & MMR REGION. (Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Notes: 1. The Form G is published pursuant to the discussion in the 7th Committee of Creditors meeting held on 29-12-2023 to invite expression of interest. 2. An application for exclusion/extension of period of timeline of completion of CIRP is filed before Hon'ble NCLT, Mumbai for further period of 323 days. Consequently, the CIRP shall end on 1st May 2024 unless the said application is allowed. The said application is currently pending before Hon'ble NCLT, Mumbai. The publication of Form G is subject to the approval of the said extension and exclusion by hon'ble NCLT, Mumbai. 3. The timelines specified above can be modified by the committee of creditors in its sole and absolute discretion, subject to the overall timelines prescribed under the Insolvency and Bankruptcy Code, 2016. Details of any such modification in timelines shall be duly notified to the prospective resolution applicants. For a detailed background regarding the history of CIRP of the Corporate Debtor, please refer to the detailed invitation for EOIs published with this Form-G available at the website of the Corporate Debtor http://www.mteducare.com/.

PUBLIC NOTICE Notice is hereby given that our client viz. Mr. Krishna Kulkarni Mane was holding an Original Articles of Agreement dated 25th February 1985 between Mrs. Jayaben Kania [Owner] and Messrs Vinsur Development Corporation [Developers] and Mr. Kishore Pundalik Acharya [Purchaser] of Flat No. 103, 1st Floor, Bldg. No. V-6, Purandar Co-operative Housing Society Limited, Shiv Vallabh Road, Ashokvan, Borivali [East], Mumbai-400066. [said Original Agreement] which is lost/misplaced and not found after search. Our client hereby invite claims from general public on the said Original Agreement as our client has not created any third party rights on the said Original Agreement as well as not handed over to the said Original Agreement to any third person, Firm, Society, Company, Corporation or any Body Corporate, If any person, Firm, Society, Company, Corporation or any Body Corporate having any claim or lien, with regard to the said Original Agreement may file such claims or objections if any, together with relevant documents within the period of 14 days from the date of this notice to: M/s. Bhogale & Associates, Advocates & Legal Consultants, 1202, 12 Floor, Meesha Shahi, Dahisar Udayachal CHS Ltd., Ashokvan, Shiv Vallabh Road, Borivali [East], Mumbai - 400066. If no claims or objections, as above, are received within the stipulated period, our clients shall, at future date, treat any such claims, objections and/or rights having been waived, forfeited and/or annulled. Sd/- M/s. Bhogale & Associates Date: 08/01/2024 Place: Mumbai

Under Folio No., 1306492 of Linde India Ltd. of 244 Shares standing in the name of Mahaveer Prasad Makharia, have been lost or misplaced and the undersigned have applied to the Company to issue duplicate certificate (s) for the said Shares. Any person(s) in possession of the said share certificates or having any claim(s) to the said shares should notify to and lodge such claim(s) with Shares Department of the Company at Oxygen House, P-43, Taratala Road, Kolkata, West Bengal-700088 within 21 days from the date of publication of this Notice after which period no claims will be entertained and the Company will proceed to issue duplicate share certificate. Sd/- Shyamsunder M Makharia Madhusudan M Makharia Legal Heirs Place: Mumbai Date: 08.01.2024

PUBLIC NOTICE Our client is negotiating with CHABIL CHAND AND BROTHERS (H.U.F.) and its Members and Co-Partners, for sale and transfer of the shares and the residential premises mentioned in the Schedule hereto as "the said Property". NOTICE is hereby given that all persons having any right, title, claim or interest, by way of sale, exchange, pledge, gift, inheritance, succession, lien, charge or otherwise of whatsoever nature in respect of the said Property are hereby required to make the same known in writing along with documentary evidence to the undersigned, within 14 days from the date hereof failing which they shall be deemed to have given up such claim or claims, if any. SCHEDULE OF THE PROPERTY ALL THAT 5 (five) shares of Rs. 50.00 each, aggregating to Rs. 250/- bearing distinctive numbers 1011 to 1015 [both inclusive] under Duplicate Share Certificate No. 299 dated 10th July 1972 issued by the Simla House Co-operative Housing Society Limited together with right to use and occupy Flat No. 102 admeasuring approximately 975 square feet situated on the 1st floor in 'B' Block of the building known as "SIMLA HOUSE" in the Simla House Co-operative Housing Society Limited, 51/B, L Jagmohanadas Marg, Nepean Sea Road, Mumbai - 400 006, situated on all that piece and parcel of freehold land or ground bearing Plot No. B, Cadastral Survey Nos. 442, 443 and 444 in the Registration District and Sub-District, Mumbai of Malabar and Camballa Hill Division and Bessesed Accounts No. DX/27000000 by the Asst. Assessor and Collector, D-Ward of the Municipal Corporation of Greater Mumbai. Dated this 8th day of January 2024. Sd/- Sumit Raghani AGRUD PARTNERS Chartered Accountants & Solicitors 13, 1st Floor, Nariman Bhavan, Nariman Point, Mumbai-400 021

WILL NO. 1049 OF 2022 IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INTESTATE JURISDICTION PETITION NO. 2526 OF 2022 Petition for Probate of the Last Will and Testament of Shailesh Ravindra Thackeray alias Shailesh R. Thackeray Hindu Indian, Widower, Occupation : Service, who was residing at the time of his death at 1850, S. Diamond Bar, Apartment No. 109, Los Angeles, California 91765, USA and having permanent address at Flat No. 1, Ground Floor, Shivneri, Bhagwan Shiv Shivneri Co-operative Housing Society Limited, Parsiwada, Sahar Road, Chakala, Andheri [East], Mumbai-400099. ...Deceased Yusuf Mohammedhusain Rampurawala Aged : 36 years, an Advocate by Profession, Shia Bohri, Indian Inhabitant of Mumbai, having Chambers at C/o. 7, 3rd floor, Sentinel House, Arthur Bunder Road, Colaba, Mumbai-400 005, being the Sole Executor named under the Will of the Deceased abovenamedPetitioner TO, MR. NEELESH RAVINDRA THACKERAY, WHEREABOUTS NOT KNOWN If you claim to have any interest in the Estate of the abovenamed deceased you are hereby cited to come and see the Proceedings before the Grant of Probate. In case you intend to oppose the Grant of Probate, you should file in the Office of the Prothonotary and Senior Master a Caveat within 14 days from the Service of this Citation upon you. You are hereby informed that the free legal services from the State Legal Services Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees as per eligibility criteria are available to you and in case, you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authorities/Committees. WITNESS HON'BLE SHRI. DEVENDRAKUMAR UPADHYAYA, Chief Justice, at Bombay, aforesaid this 28th day of December, 2023. Sd/- For Prothonotary and Senior Master Sd/- SEALER This 29th day of December, 2023 S. U. LAKDAWALA Advocate for the Petitioner Off. No. 7 B Mezzanine, Old Oriental Bldg., 51-71, Fort, Mumbai 1

NOTICE IS HEREBY GIVEN TO PUBLIC AT LARGE THAT, the Undersigned MR. MADANMOHAN CHANDRABHAN GUPTA is a member and lawful owner and in exclusive possession of the First floor premises being Membership No C-2, admeasuring about 1875 Sq.ft. lying and situated at Sai das Co Op Housing Soc Ltd, Plot No 21, Rdp2, at city survey No 1374-B/466 of Versova village, Mhada Layout, Andheri (West), Mumbai 400 053 (hereinafter referred to as the 'said premises') and have under a legal and valid writing acquired the said premises from the Society viz. Sai das Co Op Housing Society Ltd. However, the Original Allotment Letter, Proof of Payment, Share Certificate issued by the said Society and such other papers and documents in respect of the said premises are lost and misplaced. 2. Any person(s), partnership firm / company / association of persons / LLP claiming to found those documents or claiming any right, title or interest and/or lien, pledge, mortgage, charge of the Original Title Deeds referred above in respect of the said premises, are calling upon to intimate or approach the undersigned within 14 days along with the said documents, failing which the same will be stand waived and no claim against the said Title Deeds / Documents shall be entertained under any circumstance. Dated this 8th Day of January, 2024 For Coastal Vincom Pvt Ltd Director

Shyamsunder M Makharia Madhusudan M Makharia Legal Heirs Place: Mumbai Date: 20.11.2023

PUBLIC NOTICE 1. NOTICE IS HEREBY GIVEN TO PUBLIC AT LARGE THAT, the Undersigned MR. MADANMOHAN CHANDRABHAN GUPTA is a member and lawful owner and in exclusive possession of the First floor premises being Membership No C-2, admeasuring about 1875 Sq.ft. lying and situated at Sai das Co Op Housing Soc Ltd, Plot No 21, Rdp2, at city survey No 1374-B/466 of Versova village, Mhada Layout, Andheri (West), Mumbai 400 053 (hereinafter referred to as the 'said premises') and have under a legal and valid writing acquired the said premises from the Society viz. Sai das Co Op Housing Society Ltd. However, the Original Allotment Letter, Proof of Payment, Share Certificate issued by the said Society and such other papers and documents in respect of the said Shop, are calling upon to intimate or approach the undersigned within 14 days along with the said documents, failing which the same will be stand waived and no claim against the said Title Deeds / Documents shall be entertained under any circumstance. Dated this 8th Day of January, 2024 (GIRISH KEDIA) Advocate for- (1) SNEHLATA MANMOHAN GUPTA, (2) MR. RAJEEV MANMOHAN GUPTA, (3) MR. SANJIV MANMOHAN GUPTA 303, Yashwant Chambers, 3rd floor, Behind Hotel Khyber, Bharucha Street, Fort, Mumbai-400001. Mobile- 98927 97774

PUBLIC NOTICE My client Mr. Bhenoy Ghansham Dembla is owner of Flat No.1201 (provisionally numbered as Flat No.011) on 13th Floor in B-Wing of the building known as Lloyds Gardens situated at Plot No.1096A, TPS-V, Appasaheb Marathe Marg, Near Prabhadevi, Mumbai-400 025. Original Agreement dated 1st June, 1993 executed between M/s.Solar Developers & Mr.Diven Ghansham Dembla and Deed of Confirmation dated 31st January, 1995 in respect of the above mentioned Flat were lost, misplaced and not traceable by the present owner. Any person or persons, Bank/s, Financial Institute/s, Statutory authorities having any claim on the said property by way of ownership, tenancy, license, sale, mortgage, exchange, charge, lease, lien, inheritance, maintenance, possession, Gift, Trust, Govt. Duties, Leases, encumbrances, easement or whatsoever nature are requested to inform undersigned at B-613, Bhaveswar Arcade, L.B.S.Marg, Ghatkopar (West), Mumbai-400 086, within 14 days from the publication hereof. Any claim received after the aforesaid period shall be deemed to have waived or abandoned. (Jitendra Shah) Advocate. Date: 08/01/2024

BEFORE THE JOINT MAJLADR IV OF BARDEZ TALUKA MAPUSA, BARDEZ GOA Mutation Case No.90100/90101 Village: Socorro 1.Astrid Michelle Jastella De Souza 2. Dr. Vernon Velho Both no.H.No. 780,Alto Porvorim Bardez GoaApplicants Vs 1. Antonio Jose Romualdo deSouza 2. Flora Fernandes E D Souza 3. Antonio Jose Romualdo de Souza 4. Flora Fernandes E D Souza 5. Greta Magdalena Almeida 6. Henry Rege Almeida 7. Maria Philomena Rosa Almeida 8. Xavier Hilary Geoffrey Almeida ...Opponents PUBLIC NOTICE To all opponents/legal heirs/any interested parties Whereas the applicants/Astrid Michelle Jastella de Souza and Dr. Vernon Velho both/H.No.780, Alto Porvorim, Bardez Goa, have applied for mutation under section 96 of L.R.C. 1968 to include their names in occupants column under Sy.No.3871/1 and 3872 of Village Socorro, Taluka Bardez, after deleting the existing names of Flora Fernandes de Souza from Sy.No. 3871/1 and Maria Philomena Rosa Almeida Xavier Hilary Geoffrey Almeida, Greta Magdalena Almeida and Henry Rege Almeida from Sy.No.3872 from occupants column as per Deed of succession drawn on 3-09-2022 recorded at Folio 5 to 8 of Book No. 880 executed before office of the Civil Registrar cum Sub Registrar Bardez, Deed of Succession dated 23-11-2012 drawn at pages 90 to 91 v of Notarial Book No.407 executed before office of the Civil Registrar dated 06-03-1993 executed before office of the Sub Registrar Bardez. And whereas the notices in Form No. X were served to all the interested parties by registered A.D. However some A.D card returned back with the Postal remarks 'Party Expired/Party Left/Not Known/ address out of station' and he do not know the detailed addresses of the Legal heirs and where about of the interested parties. And whereas the applicant has prayed vide his application for substitute service, by publication of public notice in any one daily newspaper as required under Order V Rule 20(A) of C.P.C, as the applicants does not know the legal heirs and the address of the interested parties. All the interested parties are hereby given notice of the said mutation entry and called upon to submit to me their objection if any to the mutation entry within 15 days from the date of publication of this notice, failing which the suitable order under the provision of LRC shall be issued by the Certifying Officer. Place :Mapusa Varsha Parab Date: 02.01.2024 Majladr-IV of Bardez Mapusa Goa

PUBLIC NOTICE Public is hereby informed that my Client is intent to purchase Shop No. 105 particularly described in the Schedule written hereunder from Mr. Ashok Satya Akul Mrs. Renuka Ashok Akul. History of shop is as under. a) Agreement between Builder and Tulsiiram Kawalram (Agreement is Missing) b) Agreement between Tulsiiram Kawalram and V T Balwani (Agreement is Missing) c) Agreement between V T Balwani and Mr. Ashok Satya Akul Mrs. Renuka Ashok Akul (Agreement is Missing) d) Original Share Certificate e) Any person/s having or Claiming any right, title, demand or interest whatsoever into or upon or in respect of above documents or said shop described in the Schedule in any respect, by way of Sale, Exchange, Lease, License, Trust, Inheritance, Possession, Attachment, Gift, Lease Possession, Lien, Interest, Charge, Mortgage, deed, Agreement or otherwise and if any person found missing Agreement are hereby required to make the same known in writing to the undersigned within 7 days from the date of publication hereof, with documents in support of his/her/their claims/objections. If no claims/objections are received within the above stipulated period shall be considered and treated as deliberately/voluntarily abandoned, waived and given up all their rights and thereafter no claims or objections shall be taken in consideration. SCHEDULE OF SHOP New Shop No. 3 situated on Ground Floor, front side admeasuring 473 Sq. Ft. Carpet area equivalent to 43.96 Sq. Mtr (ie. 567.6 Sq. Ft. Builtup area equivalent 52.75 Sq. Mtr) in the New Building Names Navkala Bharati, to be constructed on Navkala Bharati Co-operative Housing Society Ltd., Plot no. 16, Prabhut Colony, TPS V of Santacruz, Road no. 3, Santacruz East, Mumbai 400055, bearing CTS No. 112, Village Bandra, I Ward, Taluka Andheri in registration district of Mumbai Suburban District Date: 08/01/2024 Place: Mumbai Sd/- Yatin Naginechandra Shah Advocate High Court Off: Navin Nagar 1, Tank Lane, Santacruz (West), Mumbai 400054 Email: adv.yatin@gmail.com Mob: 9869075337

PUBLIC NOTICE NOTICE is hereby given that under instructions of our client, we are investigating the title of Macrotech Developers Limited ('Owner') to the premises more particularly described in the Schedule hereunder written. All persons having any claim in respect of the premises or any part thereof, whether by way of sale, transfer, assignment, mortgage, lease, lien, licence, tenancy, charge, trust, maintenance, gift, inheritance, easement, exchange, possession, or otherwise howsoever are required to make the same known in writing to the undersigned at their address at Fort Chambers 'C' Block, 3rd Floor, 65 Tamarind Street, Fort, Mumbai 400001 and/or via e-mail sent to tuls.i.mehta@mehtapadamey.com within 10 (ten) days from the date of publication hereof with documentary proof/evidence thereof, failing which such claims or objections, if any, will be considered to have been waived and/or abandoned. SCHEDULE Flat No. B - 902 admeasuring approximately 1313 sq. ft. carpet area on the 9th floor of the building known as Lodha Kiara, B Wing, in Lodha Park constructed on the land bearing C.S. No. 464 of Division Lower Parel situate at Pandurang Budhkar Marg, Worli, Mumbai - 400 013 together with two covered car-parking spaces. Dated this 8th day of January, 2024. Sd/- Mehta & Padamsey Advocates

PUBLIC NOTICE 1. NOTICE IS HEREBY GIVEN TO PUBLIC AT LARGE THAT the Company is a member and lawful owner and in exclusive possession of the Ground floor premises being Membership no 75, Shop/Commercial Premises No C-1, admeasuring about 2150 Sq.-ft. carpet area, lying and situated at Sai das Co Op Housing Soc Ltd, Plot No 21, Rdp2, at city survey No 1374-B/466 of Versova village, Mhada Layout, Andheri (West), Mumbai 400 053 (hereinafter referred to as the 'said premises') and have under a legal and valid writing acquired the said premises from the Society viz. Sai das Co Op Housing Society Ltd. However, the Original Allotment Letter, Proof of Payment, Share Certificate issued by the said Society and such other papers and documents in respect of the said premises are lost and misplaced. 2. Any person(s), partnership firm / company / association of persons / LLP claiming to found those documents or claiming any right, title or interest and/or lien, pledge, mortgage, charge of the Original Title Deeds referred above in respect of the said premises, are calling upon to intimate or approach the undersigned within 14 days along with the said documents, failing which the same will be stand waived and no claim against the said Title Deeds / Documents shall be entertained under any circumstance. Dated this 8th Day of January, 2024 For Coastal Vincom Pvt Ltd Director

Shri Ram Trade Centre, 6th Floor, Nr. Chamunda Circle, S.V.P. Road, Borivali (West), Mumbai-400 092. Mobile: 98207 97774

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जाहीर नोटीस
या नोटीसीद्वारे सर्व जनतेस कळविण्यात येते की, माग मोजे : विलिवडोर, तलाठी सा.प. : चिखलवाडी, तालुका : वसई, जिल्हा : पालघर. येथील विनोदी जमीन मिळकत जीचा सर्व नं. २२४, हिसा नं. ८/४, क्षेत्र १५०००० आर. वी. सी. मी. अकारणी रकू. १५०० पैसा, ही जमीन मिळकत माझे अधिश ही. मेलविन मिलीट नाईक व श्रीमती रानी सुव्रणीणी ह्यांचे मालकीची व कब्जेतील राहिली आहे. सदर वर वर्णन केलेल्या जमीन मिळकतीची मालकी निवेद्य (टायटल विलियर) अणुप्राप्तवात माझे अधिशाली खालील पत्वार करवावे, अन्यथा कोणाचाही काहीही हक्क, हितसंबंध नाही व अस्त्यापार तो आपण सोडला आहे असे समजून व्यवहार पूर्ण केला जाईयाची नोंद घ्यावी. दिनांक: ०८/०१/२०२४

अॅड. माधुरी अशोक पाटील, वकील, उच्च न्यायालय, मुंबई
फ्रीली, को-ऑपरेटिव्ह हौसिंग सोसायटी, बँक ऑफ बडोदासमीर, मनवेरपाडा रोड, विरार (पूर्व), तालुका : वसई, जिल्हा : ठाणे, पिन: ४०१३०३.

जाहीर सूचना
सूचना याद्वारे देण्यात येते की, मागे अशिल श्री.म. अश्यामा कोशी, यांच्याकडून मूळ कार. म्हणजेच वा मूळ कार, तालुका कुर्ला, मुंबई उपनगर जिल्हाच्या सीटीएस क्र. १८०, ४१३ (भाग) आणि ४१४ (भाग) धरून जमीनीय स्थिति फ्लॅट क्र. ११, ३ रा मजला, लिखित अपार्टमेंट्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि., मीनोलीव्ह, टॅंक रोड, भांडेपूर (प.), मुंबई-४०० ०७८ च्या संदर्भात (१) श्री. कृष्णा आर. कचोविलियाची वाटप पत्र आणि (२) त्याचबरोबरीत हस्तान्तरण करणारी म्हणून श्री. कृष्णा आर कचोविलिया आणि म्हणून राहणू श्री. अश्यामा कोशी दरम्यान २८ ऑक्टोबर, १९७५ दिनांकित करार होविलेले/गाहण झालेले आहे. कोणत्याही व्यक्तीला कोणाही दावा करण्यास किंवा सर पार्लंटच्या त्यामधील नमुद मूळ करारच्या संदर्भात साधल्यास विक्री, गाहण, धारणाधिकार किंवा अन्यथाचा मार्ग सर्व समाविष्टित असल्यास सर ७ दिवसांच्या आत खाली नमुद पत्वार निमन्यावरीलकारकाकडे याद्वारे सर कळविणे आवश्यक आहे.

सी. एम. गांधी
वकील उच्च न्यायालय, १३ मजला, तलाठी बस, मिलन भोसल्याकर प, एन.बी.ए. मार्ग, भांडेपूर (प.), मुंबई - ४०० ०७८
advocategandhi17@gmail.com
टिकाण: मुंबई दिनांक: ०८/०१/२०२४

जाहीर सूचना
आमचे अशिल हे प्रभाग इन्फ्रास्ट्रक्चर अँड लॉजिस्टिक्स प्रा. लि. आणि विरार नेत्रकॉम्प्लेक्स डॉन्ग्री यांच्या बतनी नोटीस देण्यात आली आहे की ते अनुक्रमे दुसरा क्रमांक आर-२ आणि तिसरा क्र. आर-३ हे पूर्ण मालक आहेत याची पुढी करणे आणि उक्त दुकानचे मूळ साबळी करार हलके आहेत सर हे. प्रभाग इन्फ्रास्ट्रक्चर अँड लॉजिस्टिक्स प्रा. लि. हे ०१ मार्च २०२४ रोजी मूळ कार-२, मॉपिन २४४८ ची. फूट., चर्चद २०२४.०१.०१. मीटर, चर्चद क्षेत्र चे पूर्ण मालक आहे, जे "इंटरिटी मॉल परिसर सहकारी संस्था लिमिटेड" म्हणून ओळखल्या जाणाऱ्या इमारती आहे. पुढील मालमतेचा तो सर्व भाग किंवा विभाग, जमीन सव्हे क्र.४६/१, ४६/८, ४६/९, ४६/१०, ४६/११, ४६/१२, ४७/१, ४७/२, ४७/३, ४७/४, ४७/५, ४७/६, ४७/७, ४७/८, ४७/९, ४७/१०, ४७/११, ४७/१२, ४७/१३, ४७/१४, ४७/१५, ४७/१६, ४७/१७, ४७/१८, ४७/१९, ४७/२०, ४७/२१, ४७/२२, ४७/२३, ४७/२४, ४७/२५, ४७/२६, ४७/२७, ४७/२८, ४७/२९, ४७/३०, ४७/३१, ४७/३२, ४७/३३, ४७/३४, ४७/३५, ४७/३६, ४७/३७, ४७/३८, ४७/३९, ४७/४०, ४७/४१, ४७/४२, ४७/४३, ४७/४४, ४७/४५, ४७/४६, ४७/४७, ४७/४८, ४७/४९, ४७/५०, ४७/५१, ४७/५२, ४७/५३, ४७/५४, ४७/५५, ४७/५६, ४७/५७, 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